

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19403/2017

(Arising out of impugned final judgment and order dated 10-08-2016
in WPCT No. 179/2016 passed by the High Court At Calcutta)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SHIBA PRASAD MITRA
(FOR CONDONATION OF DELAY IN FILING SLP)

Respondent(s)

Date : 11-09-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHIFor Petitioner(s) Mr. Ranjit Kumar, Solicitor General
Mr. S. S. Ray, Adv.
Mr. R. Balasubramaniam, Adv.
Ms. Aarti Sharma, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Aman Sinha, Adv.
Mr. Mukesh Kumar Maroria, AORFor Respondent(s) Mr. B. R. Das, Adv.
Mr. Kaushik K. Ghosh, Adv.
Mr. Mohan K. Ghosh, Adv.
Mr. B. Ramana Murthy, AORUPON hearing the counsel the Court made the following
O R D E R

The petitioner is directed to produce the entire service records of the respondent, including the previous records regarding any misconduct, if any.

The inquiry file shall also be produced on the next date of hearing. The respondent shall file counter affidavit, if any, in the meantime.

Post on 22.09.2017.

(JAYANT KUMAR ARORA)
COURT MASTER(RENU DIWAN)
ASSISTANT REGISTRAR